<sub>5</sub>9

|   |      |        |      |           |            |       | As at the end of |                  |          |
|---|------|--------|------|-----------|------------|-------|------------------|------------------|----------|
| Name of the Bank                                  |      |        |      |           |            |       | March D<br>1977  | December<br>1977 | Increase |
| 9. Syndicate Bank .                               |      |        |      |           |            |       | 18519            | 22202            | 3683     |
| 10. Union Bank of India .                         |      |        | **   |           |            |       | 16833            | 17370            | 537      |
| 11. Allahabad Bank .                              | *    |        |      | $\propto$ | 34         |       | 4957             | 5625             | 668      |
| 12 Indian Bank                                    |      | 000    | •    |           | 100        | *     | 8569             | 10038            | 1469     |
| 13 Bank of Maharashtra .                          |      | *0     |      |           | ×          |       | 9526             | 11323            | 1797     |
| 14. Indian Overseas Bank                          | *    | *      |      | •         | *          |       | 9363             | 11610            | 2247     |
| Total 'C' (1 to 14).                              |      |        | 9.7  |           |            | 100.5 | 201936           | 234114           | 32178    |
| Total $(A+B+C)$ .                                 | *    | 19     |      |           |            | *     | 310014           | 369278           | 59264    |
| D. Other Indian Scheduled Cor<br>E. Foreign Banks | mmer | cial B | anks | *         | (*)<br>(*) | *     | 31377<br>3618    | 41913            | 6918     |
| F. Total for all Scheduled Com                    | merc | ial Ba | nks. | 151       | *2         |       | 345009           | 411191           | 65182    |

Pending pension cases of the Central Government employees

\*353. DR. LOKESH CHANDRA: SHRI KALP NATH RAL SHRI BHISHMA NARAIN SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) the number of pension cases relating to the Central Government employees which were pending fhialisa-tion as on the 1st April, 1978; and
- (b) what is the time-limit for the settlement of the pension claims?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The information is being collected and will be laid on the Table of the House as soon as available.

(b) According to the revised procedure, the pension payment order (including the order for payment of death-cum-retirement gratuity) is to be issued not later than one month in advance of the date of retirement. Payment of pension is to commence in all cases on the 1st of the month in which it is due. The DeathcwmRetirement authorised Gratuity is immediately on the retirement of the Government servant.

Concessional Finance provide<sup>^</sup> by the Nationalised Banks to Weaker Sections of the Society

\*354. SHRI ARVIND GANESH KULKARNI: SHRIMATI LEELA DAMO-DARA MENON; SHRIMATI USHI KHAN-SHRI GURUDEV GUPTA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the scheme of concessional finance to weaker sections like farmers, artisans and rural artisans is still effective and if so, what is 1he total finance made available by the various nationalised banks und«r the scheme during the last three years; and
- (b) what are the effective rates of interest charged under this scheme?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) A statement is laid on the Table of the House.

## Statement

(a) The scheme of concessional finance for weaker sections, known as the Differential Rate of Interest scheme, is still effective. The total amount outstanding and the horrowal accounts under the Scheme for public sector banks is given below:—

| Dec. 1975                   |                            | Dec. 1976 |                            | Dec.                        | 1977                       | March 1978                  |                           |
|-----------------------------|----------------------------|-----------|----------------------------|-----------------------------|----------------------------|-----------------------------|---------------------------|
| No. of<br>borrowal<br>A/cs. | Amount<br>outstand-<br>ing |           | Amount<br>outstand-<br>ing | No. of<br>borrowal<br>A/cs. | Amount<br>outstand-<br>ing | No. of<br>borrowal<br>A/cs. | Amount<br>outland-<br>ing |
| 464811                      | 20-00                      | 1005061   | 47:24                      | 1351-640                    | 67-8u                      | 14.12.88                    | 71-69                     |

(Data provisional)

(b) The rate of interest charged for advances under the Differential Rate of interest scheme is 4 per cent p.a.

## Foreign Assistance for Development Projects in States

## \*355. SHRI S. W. DHABE; SHRI L. R. NAIK. SHRI SATCHIDANANDA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Central Government pass on to the States concerned only 70 per cent of the assistance received by them from the IDA and other international agencies for development projects, retaining the remaining 30 per cent; and
  - (b) if so, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) All assistance from IDA and other international agencies for development projects in Central as well as State sectors is received by the Government of India and thus all such assistance enters the Central pool of national resources for the benefit of the national economy as a whole. From this pool of Central resources, in turn, assistance is rendered by the Central Government to the State Governments for their plan projects. However, with a view to

encouraging the State Governments to undertake speedy execu of projects, the Government of India have decided to give for the year 1978-79, 70 per cent of the financial assistance received from the International Finance Bodies on account of the on-going and new projects executed by the State Governments ai additional Central Assistance for the State Plans.

Illegal Transactions by Some Businessmen of Bombay

## \*356. SHRI SYED AHMAD HASHMI: SHRIMATI SUSHILA SHANKAR ADIVARE-KAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that ['
  Enforcement Directorate has recentlydetected illegal transactions running
  into lakhs of rupees by three business
  men of Bombay in contravention of
  the provisions of the Foreign Ex
  change Regulations Act;
- (b) if so, what are the detai<sup>1</sup>? in this regard; and
- (c) what action Government have-taken against the persons involved?